

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

O.A No. 5/20232/EZ

K.S. UPADHYAY

...Applicant

-VERSUS-

JHARKHAND POLLUTION CONTROL BOARD & ORS.

...Respondents

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Serial No.....25/2023
As per Register of Notary

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

**IN THE MATTER OF:
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...Respondents

**COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 2 HEREIN, DEPUTY
COMMISSIONER, EAST SINGHBHUM, JHARKHAND.**

I, Sanjay Kumar, son of Late Ayodhya Prasad, aged about 52 years, by Religion - Hinduism, by Occupation - Service under the State Government of Jharkhand in the office of Deputy Commissioner, East Singbhum, Jharkhand residing at House no. 18A, Road. A, Bistupur, Ranchi, Jharkhand, and presently Camping at 8/1, K.S. Roy Road, Kolkata – 700001, West Bengal, do hereby solemnly affirm and state as follows:

1. That I am the Special Officer, Jamshedpur Notified Area Committee, Jharkhand and I am aware to the facts in the instant case and as such I am competent to make and affirm the instant Affidavit of Compliance on behalf of Deputy Commissioner, East Singbhum, Jharkhand.

27 MAR 2023



2. That I am a lawabiding Citizen of India and very much respect the Constitution and Judicial System of India.
3. That in pursuance to the orders dated 11.01.2023 and 22.02.2023 of this Hon'ble Tribunal in the instant Original Application this Counter Affidavit is being filed on behalf of Deputy Commissioner, East Singhbhum, Jharkhand, respondents no. 2 herein.
4. That the instant application has been preferred by the Applicant before the Hon'ble Tribunal for seeking remedial action on an urgent basis on ongoing issue of severe air pollution being caused due to continuous burning of huge quantities of wastes on an illegal and unscientific said site located near the confluence of Subarnarekha and Kharkai rivers at Sonari in Jamshedpur. The Applicant has prayed for the following reliefs:-
 - i. To direct the Respondents to take immediate action to stop ongoing burning of wastes on the said site in question.
 - ii. To direct the Respondents to lay down a remediation plan along with timeline for clearing of the illegal and unscientific said site in question and for restoration of the land and submit the same before the Hon'ble Tribunal.
 - iii. To direct the Respondents to lay down a plan for ensuring that no such said site comes up again on the site in question and submit the same before this Hon'ble Tribunal.



question.

- v. To direct CPCB to impose environmental compensation on JSPCB and Tata Steel Utilities & Infrastructure Services Ltd failing in their duty in the management of waste in the area in question.
- vi. To direct action against erring government officials U/s 28 of NGT Act.

5. That it humbly stated and submitted that on 11.01.2023 the Hon'ble Tribunal was pleased to direct the answering Respondent No. 2, Deputy Commissioner, East Singhbhum to visit the site in question and submit his report with regard to the allegations made in the original application as well as the remedial action to be taken by him and to file paragraph wise reply to each of the allegations made in the Original Application.

6. That it humbly stated and submitted that at the outset, this answering respondent denies all the allegations contained in the Original Application, except those, which are specifically admitted hereinafter in this reply, and nothing stated in the original application should be deemed to be admitted merely because the same is not specifically traversed. It is also submitted that anything stated in the original application contrary to and/or inconsistent with what is stated in the present written statement be deemed to be expressly denied.

7. That with regard to the statement made by the Applicant in paragraph no. 1 of the Original Application under reply, it is humbly stated and submitted that the instant Original Application pertains to seeking remedial action on the urgent ongoing issue of severe air pollution being



caused due to continuous burning of huge quantities of wastes on an illegal and unscientific said site located near the confluence of Subarnarekha and Kharkai rivers at Sonari in Jamshedpur, the reply of which has been explicitly and in detail answered in the ongoing paragraphs.

8. That with regard to the statements made by the Applicant in paragraph nos. 2 & 3 of the Original Application under reply, it is humbly stated and submitted that they are matter of record.
9. That with regard to the statement made by the Applicant in paragraph no. 4 of the Original Application under reply, it is humbly stated and submitted that there was ongoing fire in the piles of waste collected in the said site located near the confluence of Subarnarekha and Kharkhai river but the said fire has been put off and measures have been taken to check that no further incidents take place. To avoid any further incident of fire, two water tankers and two excavators have been deployed near the said site. Security guards have been doubled, earlier there was only one security guard and now there are two security guards and also supervisors are deployed on shiftwise to check on unauthorized entry on the site and to see that no antisocial elements try to set the garbage on fire. The fencing of the site was stopped as "No Objection Certificate" was not issued by Tata Steel Ltd. Further, on 23.02.2023 Tata Steel Ltd. has issued "No Objection", and as such the fencing will be completed within three weeks. Fencing the area will stop any unauthorized entry and also stop such bad elements from setting the garbage on fire time and again.



Photocopy of the No Objection dated 23.02.2023 issued by Tata Steel Ltd. is annexed as **Annexure A1**.

10. That with regard to the statement made by the Applicant in paragraph no. 5 of the Original Application under reply, I deny and dispute the statements made therein. To avoid any further incident of fire, two water tanker and two excavators have been deployed near the said site. Number of security guards has been doubled and there are now two security guards in each shift, over the site. The fencing of the site is being done so that unauthorized entry is stopped, which will prevent notorious elements from setting the garbage on fire. Further, to remediate and remove the garbage, which is a permanent solution, a DPR was prepared by the consultant RCUES Lucknow and Aditya Construction consortium and DPR was technically approved by the engineering cell on 14.03.2022. Due to GST rate revision and "Schedule of Rate" (SoR) revision, the DPR was revised and re-submitted for the technical approval. Meanwhile, the Secretary, Urban Development and Housing Department, has given the administrative approval on 10.01.2023 to execute the Bio-remediation of the garbage stored at the site. With respect to re-submission of DPR, a duplicate approval has been issued by Chief Engineer on 16.02.2023 also according to the new GST rate and SoR, estimate is approved on 17.02.2023. The tender was floated on 20.02.2023, after taking all the financial and administrative approval, the same was published in the newspapers (Hindi Vernacular – Prabhat Khabar dated 22.02.2023). In the pre-bid held on 04.03.2023, three bidders have participated.



- Photocopy of the DPR dated 14.03.2022 is Annexed as **Annexure A2**,
- Photocopy of the Administrative Approval dated 10.01.2023 is Annexed as **Annexure A3**,
- Photocopy of the approval issued by Chief Engineer dated 16.02.2023 is Annexed as **Annexure A4**,
- Photocopy of Estimate dated 17.02.2023 is Annexed as **Annexure A5** and,
- Photocopy of Notice Inviting Tender published in Newspaper dated 20.02.2023 is Annexed as **Annexure A6**.

11. That with regard to the statement made by the Applicant in paragraph no. 6 of the Original Application under reply, it is humbly stated and submitted that the garbage which was put on fire by some antisocial elements have been put off and at present there is no fire or smoke coming out of the garbage. As per the DPR estimated garbage removal will take three approximately months from the date of starting the Bio remediation work after which the place will be reclaimed.

12. That, it is humbly stated and submitted that the tender for the selection of the concessionaire for the Door to Door Collection, Transfer, Transportation, Developing and Operating an Integral Municipal Solid Waste Processing Facility and Engineered Sanitary Said Facility in Municipal area, as per Solid Waste Management Rule 2016, for Adityapur Cluster, (Adityapur, Jamshedpur, Jugsalai, Mango & Kapali) in Jharkhand, on a long term Design, Build, Operate and Transfer (DBOT) basis for Municipal Solid Waste with 20 years O & M was floated, earlier



on 29.09.2021, for the 3rd time (earlier companies who were selected for the said work, did not enter into an agreement, hence they were black listed). The selection of concessionaire has been done. Consortium of M/s. Cube Bio-energy Pvt. Ltd, M/S Sudhakara Infratech Pvt. Ltd. and M/s MSGP Infratech Pvt. Ltd. were selected for the said job, after all due diligence. A rate negotiation was done by the selection committee on 19.10.2022 and negotiated rate was sent for the final approval. An approval was given by the Director, State Urban Development Authority on 05.01.2023 after that a Letter of Acceptance (LoA) has been issued on 11.01.2023. The concessionaire requested for additional 15 days vide letter dated 30.01.2023 for executing the agreement as the incorporation of Special Purpose Entity (also known as Special Purpose Vehicle @ SPV) was taking longer time due to technical issue of MCA portal. The technical problem still persists. Again, vide Letter dated 01.02.2023 the concessionaire was asked to deposit Security for Performance. In response to the said letter issued regarding security deposit the concessionaire vide Letter dated 06.02.2023 has requested for another 10 days, stating the same reason of technical problem on MCA portal. Once agreement is done, the concessionaire (Selected Agencies) will start the work, taking all the environment clearance for establishing the plant, this might take another 1.5 to 2 years. The land for plant is already allotted in Khairbani in Golmuri cum Jugsalai Block.

As the selection of concessionaire was taking a lot of time and also because previously few selected concessionaires were debarred, so an alternative solution was worked out to solve the issues and problems of scientific landfill site. With the help of Tata Steel Ltd., a land measuring



14.95 hectare is procured in Begunadih in Potka Block for the Integrated Municipal Solid Waste Management Facility.

Further a proposal no. IA/JH/MIS/126030/2019 dated 18.11.2019 has been submitted by Tata Steel Ltd to the Ministry of Environment, Forest and Climate Change for seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986. A Term of Reference (ToR) was given by the ministry on 10.01.2020. After clearing all the hindrances and resolving Public Grievances an application for the Environmental Clearance was filled on 26.12.2022. Environmental Clearance has been granted on 13.02.2023 on the abovementioned site. Now an application for the consent to Integrated Municipal Solid Waste Management facility provisions is under process.

- Photocopy of the brief process of Bio-remediation is annexed as **Annexure A7,**
- Photocopy of Tender dated 29.09.2021 is annexed as **Annexure A8,**
- Photocopy of the Rate Negotiation dated 19.10.2022 is annexed as **Annexure A9,**
- Photocopy of the Letter issued by Director State Urban Development Authority dated 05.01.2023 is annexed as **Annexure A10,**
- Photocopy of the Letter of Acceptance dated 11.01.2023 annexed as **Annexure A11,**
- Photocopy of the Concessionaire Letter dated 30.01.2023 is



annexed as **Annexure A12**,

- Photocopy of the Letter of Addl. Municipal Commissioner, Adityapur Municipal Commissioner dated 01.02.2023 is annexed as **Annexure A13**,
- Photocopy of the Concessionaire Letter dated 06.02.2023 is annexed as **Annexure A14**,
- Photocopy of the ToR dated 10.01.2020 is annexed as **Annexure A15** and,
- Photocopy of the Environmental Clearance dated 13.02.2023 is annexed as **Annexure A16**.

13. That with regard to the statement made by the Applicant in paragraph no. 7 of the Original Application under reply, it is humbly stated and submitted that it is true. The said site is less than 200 meters from habitation and less than 100 meters from the confluence point of river Subamarekha and Kharkai. The tender for removing the garbage which was lying over the said site has been floated and it will be lifted from the said site and after treatment it will be disposed as per the Solid Waste Management Rules, 2016. The land for plant is already allotted in Khairbani in Jamshedpur Block by the government and Begunadih in Potka Block by Tata Steel Limited for the Integrated Municipal Solid Waste Management Facility.

14. That with regard to the statement made by the Applicant in paragraph no. 8 of the Original Application under reply, it is humbly stated and submitted that it is not correct. There have been some discrepancies in compliance with the guidelines issued by the Central Pollution Board but



it has been religiously been taken care of and sincere steps has been taken up to stop further pollution of air, water and soil.

15. That with regard to the statement made by the Applicant in paragraph no. 9 of the Original Application under reply, I deny and dispute the statements made therein. I state that the fire at the site has been extinguished. I further state that there is a pucca road in-between the aid site and the river.
16. That with regard to the statement made by the Applicant in paragraph no. 10 of the Original Application under reply, it is humbly stated and submitted that the answering respondent had visited the site on 27.02.2023 and had found that there was no fire at the said site.
17. That with regard to the statement made by the Applicant in paragraph no. 11 of the Original Application under reply, it is humbly stated and submitted that two ambient air monitoring system is being installed.
18. That, it is humbly stated and submitted that in compliance to your order dated 11.01.2023 wherein this Hon'ble Tribunal had directed the Respondent no. 2 i.e. Deputy Commissioner, East Singhbhum to visit the site in question and submit his report with regard to the allegations made in the original application as well as the remedial action to be taken by him and to file paragraph wise reply to each of the allegations made in the Original Application, the Respondent No. 2 (Deputy Commissioner, East Singhbhum) personally visited the said site on 27.02.2023 and had found that there was no fire over the said site.



Photographs dated 27.02.2023 of the said site in question are annexed as and marked as **Annexure A1**.

19. That the Deputy Commissioner, East Singhbhum, respondent no. 2 herein, are obliged to and will comply with all the directions which the Hon'ble Tribunal may be pleased to give to the said Respondents.

20. I state that the statements contained in paragraph Nos. 1 to 5 are true to my knowledge, the statements contained in paragraph Nos. 6 to 17 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.



VERIFICATION

I, Sanjay Kumar, son of Late Ayodhya Prasad, aged about 52 years, by Religion - Hinduism, by Occupation - Service under the State Government of Jharkhand in the office of Deputy Commissioner, East Singbhum, Jharkhand residing at House no. 18A, Road. A, Bistupur, Ranchi, Jharkhand, and presently Camping at 8/1, K.S. Roy Road, Kolkata – 700001, West Bengal, and that I am dealing with the connected records of the case in possession of the office of Deputy Commissioner, East Singbhum, Jharkhand.

Date: 27 MAR 2023

Place:

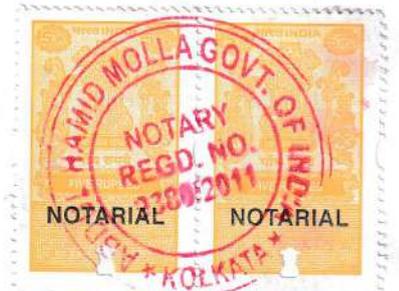
Sanjay Kumar

Signature

IDENTIFY THE PERSON WHO SIGN IN MY PRESENCE
Identified by me:

Aishwarya Rajyashree
Advocate
ADVOCATE
ENROLL NO
(M) NO-

ABDUL HAMID MOLLA
NOTARY
Advocate, High Court, Calcutta
Reged. No. 9380 / 2011
Government of India
High Court Calcutta
Gate No. 'E'
M-9831104098



27 MAR 2023



Jamshedpur Notified Area Committee <jnacjsr@gmail.com>

Extending permission for barbed wire fencing at dumhani dumping area, Sonary

1 message

N Manoj Kumar <nmanoj.kumar@tatasteel.com>

Thu, Feb 23, 2023 at 3:46 PM

To: "jnacjsr@gmail.com" <jnacjsr@gmail.com>

Cc: Pranay Sinha <pranay.sinha@tatasteel.com>, Amit Kumar Singh <amit.singh1@tatasteel.com>, Sunil Kumar <sunilkr4@tatasteel.com>, Raj Singh <raj.singh4@tatasteel.com>, Subhojeet Mukherjee <subhojeet.mukherjee@tatasteel.com>

Dear Sir,

This has reference to the letter No. 176, dated 19.01.2023 through which NOC has been sought from Tata Steel on schemes tabled in the said letter.

We have examine the matter and hereby extending permission for the scheme appearing in S. No. 10 (doing barbed wire fencing in the dumhani dumping area) on following conditions:

1. The barbed wire fencing work need to start from Busti side not from main road side. (the location has been shown to JNAC's engineer Mr. Sanjay).
2. After completion of barbed fencing work by JNAC, Tata Steel will complete its remaining concrete boundary wall work to enclosed the said area from encroachment.

Kindly acknowledge the same.

Warm regards,

N Manoj Kumar

Mobile +91-7544015747

nmanoj.kumar@tatasteel.com

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-14-

जमशेदपुर अधिसूचित क्षेत्र समिति का कार्यालय
जमशेदपुर - 831001

पत्रांक 2403
दिनांक 29/07/22

प्रेषक,

विशेष पदाधिकारी,
जमशेदपुर अधिसूचित क्षेत्र समिति,
जमशेदपुर।

सेवा में,

सुजय कुमार सिंह,
सम्बेदक, जमशेदपुर।

विषय :-

आपके द्वारा पुनः निविदा आमंत्रण सूचना सं०-01/2022-23 के विरुद्ध दिनांक-07.05.2022 को समर्पित निविदा के कार्य आवंटन के संबंध में।

महाशय,

उपरोक्त विषयक सूचित किया जाता है कि पुनः निविदा आमंत्रण सूचना सं०-01/2022-23 के ग्रुप सं०-52 में अंकित निम्न कार्य दिनांक-21.06.2022 को निविदा निस्तारण समिति के निर्णय के आलोक में आपको आवंटित किया जाता है।

क्रमांक	कार्य का नाम	आवंटि का नाम	दर	आवंटित दर अनुरूप राशि
1	सोनारी डम्पिंग यार्ड का कटीले तारों से घेराबंदी का कार्य।	सुजय कुमार सिंह	14% न्यून	793136.00 (सात लाख तिरानवे हजार एक सौ छत्तीस)

अतः निदेश दिया जाता है कि 7 दिनों के अन्दर कार्य आवंटित राशि का 5% में से निविदा के साथ समर्पित अग्रधन की राशि घटाकर $(793136.00 \times 5\% - 20000.00) = 19657.00$ रुपये एवं झारखण्ड सरकार, पथ निर्माण विभाग, राँची के संकल्प संख्या-2146(S) दिनांक-09.09.2020 के निहित प्रावधान के आलोक में Additional Performance Security के रूप में रू० 7378.00 यथा कुल राशि $19657.00 + 7378.00 = 27035.00$ का डी०डी० समर्पित कर एकरारनामा कर लें, अन्यथा कार्य आवंटन को रद्द कर नियमानुकूल कार्रवाई की जायेगी।

विश्वसभाजन

विशेष पदाधिकारी,
जमशेदपुर अधिसूचित क्षेत्र समिति,
जमशेदपुर।

Handwritten signature



48	48	सोनारी निर्मल नगर इस्ट इंडिया अपार्टमेंट के सामने नाला निर्माण।	71570.00 (माल लाल मगर इन्टर प्राइजेज द्वारा)	1.50% न्यून	इस कार्य हेतु कुल दो (2) निविदादाताओं से निविदा प्राप्त हुई। जिनमें से मेसर्स टांकुर इन्टरप्राइजेज द्वारा 1.50% न्यून एवं विजय कुमार चौधरी द्वारा अनुसूचित दर अंकित किया गया एवं वांछित कामजात संलग्न है। अतः समिति द्वारा न्यूनतम दर के आधार पर मेसर्स टांकुर इन्टरप्राइजेज को उनके अंकित 1.50% न्यून दर पर यह कार्य आवंटित करने का निर्णय लिया गया।	मेसर्स टांकुर इन्टरप्राइजेज 1.50% न्यून	704836.00 (माल लाल मगर इन्टर प्राइजेज को)
49	49	सकनी तथा परिवार विभा सीसीआर बैंक के पास जमाने हेतु दो फाट शौचालय, दो स्नान घर एवं दो मूसाखाना का निर्माण।	694454.00 (डॉ. लाल चरण सिंह द्वारा)		इस कार्य हेतु एक मात्र निविदादाता मेसर्स राज इन्टरप्राइजेज से निविदा प्राप्त हुई। अतः समिति द्वारा एकल निविदा होने के कारण पुनः निविदा करने का निर्णय लिया गया।		पुनः निविदा
50	50	सोनारी न्यू कपाली बस्ती में शारीरिक शौचालय का निर्माण।	615150.00 (डॉ. लाल चरण सिंह द्वारा)	0.25% न्यून	इस कार्य हेतु कुल दो (2) निविदादाताओं से निविदा प्राप्त हुई। जिनमें से मेसर्स ओझा कन्सल्टेशन द्वारा 0.25% न्यून एवं जेडीडी मार्केटिंग द्वारा अनुसूचित दर अंकित किया गया एवं वांछित कामजात संलग्न है। अतः समिति द्वारा न्यूनतम दर के आधार पर मेसर्स ओझा कन्सल्टेशन को उनके अंकित 0.25% न्यून दर पर यह कार्य आवंटित करने का निर्णय लिया गया।	मेसर्स ओझा कन्सल्टेशन 0.25% न्यून	613612.00 (डॉ. लाल चरण सिंह को)
51	51	सोनारी समुज संघ में किचन शेड निर्माण।	576589.00 (माल लाल मगर इन्टर प्राइजेज को)	12.05% न्यून	इस कार्य हेतु कुल दो (2) निविदादाताओं से निविदा प्राप्त हुई। जिनमें से ओम कन्सल्टेशन द्वारा 12.05% न्यून एवं विवेक इन्टरप्राइजेज द्वारा 11% न्यून दर अंकित किया गया एवं वांछित कामजात संलग्न है। अतः समिति द्वारा न्यूनतम दर के आधार पर ओम कन्सल्टेशन को उनके अंकित 12.05% न्यून दर पर यह कार्य आवंटित करने का निर्णय लिया गया।	ओम कन्सल्टेशन 12.05% न्यून	507110.00 (माल लाल मगर इन्टर प्राइजेज को)
52	52	सोनारी ड्रमिंग यार्ड का कटीले तारों से घेरवारी का कार्य।	922251.00 (डॉ. लाल चरण सिंह द्वारा)	14% न्यून	इस कार्य हेतु कुल दो (2) निविदादाताओं से निविदा प्राप्त हुई। जिनमें से ओम कन्सल्टेशन द्वारा 11.06% न्यून एवं मेसर्स सुजय कुमार सिंह द्वारा 14% न्यून दर अंकित किया गया एवं वांछित कामजात संलग्न है। अतः समिति द्वारा न्यूनतम दर के आधार पर सुजय कुमार सिंह को उनके अंकित 14% न्यून दर पर यह कार्य आवंटित करने का निर्णय लिया गया।	सुजय कुमार सिंह 14% न्यून	793136.00 (माल लाल मगर इन्टर प्राइजेज को)

सधन्यवाद। सभा की कार्यवाही समाप्त की गयी।

(Signature)
कार्यपालक अभियन्ता,
एन0आर0ई0पी0,
जमशेदपुर।

(Signature)
कार्यपालक अभियन्ता,
पेयजल एवं स्वच्छता प्रमण्डल,
आदित्यपुर।

कार्यपालक अभियन्ता,
भवन प्रमण्डल, जमशेदपुर।

(Signature)
जिला लेखा पदाधिकारी,
पूर्वी सिंहभूम, जमशेदपुर।

(Signature)
विशेष पदाधिकारी,
जमशेदपुर अधिसूचित क्षेत्र समिति,
जमशेदपुर।



Executive Summary		
Particulars	Details	
1	Name of Urban Local Body	Jamshedpur Notified Area Committee
2	Population as per Census 2011	2,92,018 Nos ✓
3	Household 2011 as Per census	47,938 Nos ✓
4	Number of Wards	12 Wards
5	Waste Generation	100.0 MTD ✓
6 (a)	Dumpsite Location	In ULB Jurisdiction
6 (b)	Coordinates of Dumpsite Location	Latitude 22.798841 Longitude 86.128295
7	Total Quantity of Existing Legacy Waste in MT	47932.00 MT ✓
8	Land Occupied by the Dumpsite in Acres	3.23 Acres ✓
9	Proposed Method for Remediation	Bioremediation/Bioining
10	Capacity of Plant	40 MT/Hr ✓
11	Number of Proposed Processing Unit	1 Unit ✓
12	Land to be recovered in Acres	2.42 Acres ✓
13	Total Project Cost with RDF Transportation	Rs. 396.88 Lacs ✓
14	Add DPR Preparation Charges 0.61 % on 13 (a)	Rs. 0.99 Lacs ✓
15	Add Project Monitoring & Supervision cost @ 1.61 % on 13 (a)	Rs. 3.37 Lacs ✓
16 (a)	Total Project Cost 13 + 14 + 15	Rs. 401.24 Lacs ✓
16 (b)	Total Project Cost with RDF Transportation Per MT Cost (Rs/MT)	Rs. 837.11 /MT ✓

[Signature]
14/3/22



[Signature]
14/03/22

Technical approval is all set for Rs. 401.24 lakhs only (Rs. 401.24 lakhs only for land recovery)

[Signature]
14-3-2022

Submitted By: - Consortium of RCUES, Lucknow & Aditya Construction

मुख्य अभियंता
तकनीकी कोषांग
नगर विकास एवं आवास विभाग
झारखण्ड

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पत्रांक— SUDA/ SWM (LW)/ 99/ UDHD/ 2022..... 232

झारखण्ड सरकार
नगर विकास एवं आवास विभाग

प्रेषक,

विनय कुमार चौबे, भा.प्र.से.
सरकार के सचिव ।

सेवा में,

महालेखाकार (ले० एवं हक०)
झारखण्ड, राँची ।

द्वारा: आंतरिक वित्तीय सलाहकार ।

राँची/दिनांक 10/01/23

विषय:— जमशेदपुर अधिसूचित क्षेत्र अंतर्गत एकत्र एवं डंप किये गए Legacy Waste का Scientific तरीके से Bio-mining, resource recovery करते हुए Land reclaim करने की योजना का क्रियान्वयन करने हेतु योजना की कुल लागत राशि 401.24 (चार करोड़ एक लाख चौबीस हजार) मात्र की प्रशासनिक स्वीकृति के सम्बन्ध में ।

महाशय,

74वें संविधान संशोधन की 12वीं अनुसूची के आलोक में शहरी निकायों के द्वारा नागरिकों को मौलिक एवं बुनियादी सुविधाएं उपलब्ध कराना नगर विकास एवं आवास विभाग का संवैधानिक दायित्व है । तदालोक में नगर विकास एवं आवास विभाग राज्य के सभी शहरी नागरिकों को मौलिक/ बुनियादी सुविधाएं उपलब्ध कराने हेतु कृत संकल्प है, जिसमें ठोस अपशिष्ट प्रबंधन (Solid Waste Management) एक प्रमुख अवयव है । Legacy Waste का प्रबंधन ठोस अपशिष्ट प्रबंधन (Solid Waste Management) का एक प्रमुख घटक है ।

2. भारत सरकार द्वारा संचालित स्वच्छ भारत मिशन (SBM 2.0) के अंतर्गत ठोस अपशिष्ट प्रबंधन को एक प्रमुख घटक माना गया है । वर्तमान में SBM 2.0 के तहत शहरी क्षेत्रों में Legacy Waste का आधुनिक एवं वैज्ञानिक विधि से व्यवस्थापन करते हुये पूर्ण स्वच्छता प्राप्त करने का उद्देश्य है ।
3. राष्ट्रीय हरित न्यायाधिकरण (National Green Tribunal) एवं SWM Rule, 2016 के अनुसार Legacy Waste का आधुनिक एवं वैज्ञानिक तकनीक द्वारा व्यवस्थापन किए जाने हेतु बल दिया जा रहा है ।
4. जमशेदपुर अधिसूचित क्षेत्र में कुल 3.23 एकड़ भूमि में लगभग 47932.00 MT Legacy Waste है जिसके निस्तारण हेतु DPR जुडको द्वारा तैयार किया गया है, जिसमें Bio Mining, Resource Recovery एवं Plastic अपशिष्ट का निस्तारण किये जाने का प्रावधान किया गया है ।
5. इस योजना के क्रियान्वयन से कुल 2.42 एकड़ भूमि को अपशिष्ट मुक्त किया जा सकेगा । योजना हेतु तैयार DPR पर मुख्य अभियंता, नगर विकास एवं आवास विभाग द्वारा निम्नवत तकनीकी स्वीकृति प्रदान की गई है:-

6/1/23



तालिका - I

Bioremediation of Legacy waste in Jamshedpur (TS)

S. No.	Particular	Amount in ₹
1	Leasing Charge of Segregation & Material Recovery Unit	31,11,500.00
2	Manpower Cost for Segregation & Material Recovery Unit	16,17,699.00
3	Power Cost for Segregation & Material Recovery Unit	7,89,137.00
4	Spare & Maintenance cost of Segregation & Material Recovery Unit	7,77,875.00
5	Hiring charge of Earth moving & other equipment	58,98,424.00
6	Cost of Bio-culture	12,58,215.00
7	Cost of inert Transportation	2,28,492.00
8	Cost of RDF Transportation up to Lead 330 Kms.	1,17,91,272.00
9	Cost of civil work (Non-reutilisable part of capital cost)	52,54,000.00
10	Miscellaneous Cost	3,57,000.00
11	Project cost without profit without interest	3,10,83,614.00
12	GST @12% of Sl. no.11	37,30,033.68
13	Total including GST	3,48,13,647.68
14	Add profit @10% of Sl. No.13	34,81,364.77
15	Add Environment Management charge @ 1% of Sl. No. 13	3,48,136.48
16	Add water charges @ 1% of Sl. No. 13	3,48,136.48
17	Add Labour less @ 1% of Sl. No. 13	3,48,136.48
18	Add contingencies @ 1% of Sl. No. 13	3,48,136.48
19	Total Project cost with RDF Transportation (13+14+15+16+17+18)	3,96,87,558.36
20	Total Project cost without RDF Transportation (13+14+15+16+17+18)	2,78,96,286.36
20	Add DPR preparation charge @ 0.25 % of Sl.no. 19	99,218.90
21	Add Project Management & Supervision cost @ 0.85 % of Sl.no. 19	3,37,344.25
22	Total Project Cost	4,01,24,121.50
23	Total Project Cost (In Lakh Rs.), Say	401.24

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10/01/22

- उपरोक्त DPR पर मुख्य अभियंता, नगर विकास एवं आवास विभाग से तकनीकी स्वीकृति के उपरांत SBM 2.0 के अंतर्गत गठित राज्य स्तरिय तकनीकी समिति (SLTC) से दिनांक 12.04.2022 के आहूत बैठक में उक्त योजना पर सहमति प्रदान की गई है।
- State Level Technical Committee (SLTC) की अनुशंसा के उपरांत केंद्र सरकार का अनुमोदन एवं राशि के अनुदान हेतु अनुरोध पत्र भेजा गया है।
- जमशेदपुर अधिसूचित क्षेत्र में एकत्र एवं डंप किए गए Legacy Waste का Bio - Mining, Resource Recovery एवं Bio-Remediation योजना का वित्त पोषण SBM 2.0 अंतर्गत केन्द्रांश एवं राज्यांश तथा 15th Finance अंतर्गत सुसंगत Budget शीर्ष से तालिका - II में अंकित विवरणी के अनुरूप किया जाएगा।

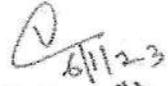
तालिका - II (Fund Flow)		
1	Particulars	Amount in ₹ Lakh
1	Central Govt. Share	87.00



6/1/23

2	State Govt. Share	88.24
3	ULB Share (15th FC)	226.00
4	Total	401.24

9. 15th Finance अंतर्गत उक्त योजना हेतु 6th HLMC की बैठक दिनांक 17.10.2022 में कुल राशि 226.00 लाख की स्वीकृति प्राप्त है।
10. उक्त योजना पर कार्य करने हेतु संवेदक का चयन जमशेदपुर नगर निगम के द्वारा e - Tender के माध्यम से किया जाएगा।
11. चयनित संवेदक द्वारा उद्धृत राशि स्वीकृत राशि के अनुज्ञेय सीमा से अधिक होने की स्थिति में सक्षम स्तर से अनुमोदनोपरांत कार्य आवंटित किया जाएगा।
12. उपरोक्त कंडिका 1 - 11 में दिए गए विवरणी के परिप्रेक्ष्य में जमशेदपुर अधिसूचित क्षेत्र अंतर्गत एकत्र एवं डंप किये गए Legacy Waste का Scientific तरीके से Bio - mining, resource recovery करते हुए Land reclaim करने की योजना का क्रियान्वयन करने हेतु योजना की कुल लागत राशि 401.24 (चार करोड़ एक लाख चौबीस हजार) मात्र की प्रशासनिक स्वीकृति प्रदान की जाती है।
13. स्वीकृत्यादेश प्रारूप पर आंतरिक वित्तीय सलाहकार की सहमति प्राप्त है।
14. प्रस्ताव एवं स्वीकृत्यादेश पर माननीय विभागीय (मुख्य) मंत्री का अनुमोदन प्राप्त है।


(विनय कुमार चौबे)
सरकार के सचिव।

ज्ञापक- SUDA/SWM (LW)/ 99/ UDHD/ 2022..... 232..... रांची/दिनांक-..... 10/11/23
प्रतिलिपि:- योजना - सह - वित्त विभाग, रांची/ सचिव, नगर विकास एवं आवास विभाग के प्रधान आस सचिव/ निदेशक राज्य शहरी विकास अभिकरण, राँची/ आंतरिक वित्तीय सलाहकार, नगर विकास एवं आवास विभाग, झारखण्ड, राँची/ परियोजना निदेशक (तकनीकी/ वित्त), जुड़को लि०/ सम्बंधित नगर निकाय/ बजट शाखा, नगर विकास एवं आवास विभाग, झारखण्ड, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु एवं श्री शैलेन्द्र कुमार, प्रशाखा पदाधिकारी को ऑनलाइन आवंटन तथा श्री कुणाल, विभागीय वेब मैनेजर को विभागीय वेबसाईट पर अपलोड करने हेतु प्रेषित।


सरकार के सचिव।



Executive Summary		
Sl. No.	Particulars	Details
1	Name of Urban Local Body	Jamshedpur Notified Area Committee
2	Population as per Census 2011	2,92,018 Nos ✓
3	Household 2011 as Per census	47,938 Nos ✓
4	Number of Wards	12 Wards ✓
5	Waste Generation	100.0 MTD ✓
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6 (b)	Coordinates of Dumpsite Location	Latitude 22.798841 Longitude 86.128295
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16 (a)	Total Project Cost 13 + 14 +15	Rs. 401.24 Lacs ✓
16 (b)	Total Project Cost with RDF Transportation Per MT Cost (Rs/MT)	Rs. 837.11 /MT ✓

Duplicate

Technical Approval is Accorded for Rs 401.24 Lakhs only
(Four hundred one point two four lakhs) only

AR
16/2/23

AR
16.2.2023
मुख्य अभियंता
तकनीकी कोषांग
नगर विकास एवं आवास विभाग
झारखण्ड, राँची

Revised BOQ & Cost Analysis for Bioremediation of legacy waste (Scientific Dumpsite Land Reclamation through Bio-mining and Resource Recovery) at exiting Dumpsite, under Jamshedpur Notified Area Committee, Jharkhand

Contents:-

- 1 Bill of Quantity
- 2 Basic Data
- 3 Abstract of Capital Cost for Work
- 4 Capital Expenditure
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- 9 Machniries Cost
- 10 Cost of Bioculture
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- 14 Annexure - I Estimate of Civil Works
- 15 General Abstract of Civil Works
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 - iii Estimate of Platform for Machineries Installation
 - iv Estimate of Drain Work
 - v Estimate of Carriage



ITEM RATE BOQ

Name of Work: Bioremediation of legacy waste (Scientific Dumpsite Land Reclamation through Bio-mining and Resource Recovery) at exiting Dumpsite, JNAC, Jharkhand

Sl. No.	Item Description	Quantity in MT	Units	Rate In Rs.	Total Amount in Rs	Round off (+/-)
1	2	3	4	5	6	
1	Bioremediation of legacy waste (Scientific Dumpsite Land Reclamation through Bio-mining and Resource Recovery) at exiting Dumpsite, JNAC, Jharkhand	3				
1.01	Bioremediation of legacy waste (Scientific Dumpsite Land Reclamation through Bio-mining and Resource Recovery) at exiting Dumpsite, JNAC, Jharkhand	47932.00	MT	862.71 1,009.55	41351416.00 4,83,89,751.00	4,83,89,760.00 4,83,89,760.00
Total in Figures						

60%
17/02/2023

Approved B.O. & for one item only

A.E

Subscribed
मुख्य अभियंता
तकनीकी कोषांग
नगर विकास एवं आवास विभाग
झारखण्ड, रांची



PR.NO.290841 West Singhbhum(22-23):D कार्यपालक अभियंता,
राष्ट्रीय ग्रामीण नियोजन कार्यक्रम, पश्चिमी सिंहभूम, चाईबासा


Jamshedpur Notified Area Committee, Jamshedpur
 New Kalimati Road, Sakchi-831001
 E-mail ID-jnacjsr@gmail.com
 

E-Procurement Notice (Notice Inviting Tender)
Tender No:-18 (22-23) Date:-20.02.2023

Sl. No	Particular	Details
1.	Name of Work	Dumpsite Land Reclamation through Biomining and Resource Recovery at Domuhani Dumpsite under Jamshedpur Notified Area Committee, Jamshedpur.
2.	Mode of Submission	e-tendering https://jharkhandtender.gov.in
3.	Estimated Cost (Rs.)	4,13,51,416/- (Excluding GST)
4.	Tender Fee (Rs.)	25,000/- (Twenty Five Thousand)
5.	Bid Security (Rs.)	1% of Estimated Cost
6.	Time of Completion	6 Months
7.	Date/Time of Publication of Tender on Website	27.02.2023 at 5:00 PM
8.	Date of Pre-Bid Meeting	04.03.2023 at 3:00 PM
9.	Last Date/Time for receipts of Bids Online	21.03.2023 at 5:00 PM
10.	Date of Receiving Hard Copy of Earnest Money & Cost of Tender Fee	22.03.2023 up to 5:00 PM at the Office of Special Officer, Jamshedpur Notified Area Committee, Jamshedpur.
11.	Opening of Pre-Qualification /Technical Bids	23.03.2023 at 3:00 PM
12.	Opening of Financial Bids	Will be communicated later.
13.	Name & Address of Officer Inviting Tender	Jamshedpur Notified Area Committee, Jamshedpur.
14.	Contact No. of Procurement Officer	+91 9431191356

Note - Only e-tender will be accepted Further Details can be seen on website <https://jharkhandtender.gov.in>
Special Officer,
PR.NO.290787 Urban Development(22-23):D Jamshedpur Notified Area Committee, Jamshedpur.

तुजारपुर नयासा रजिस्ट्रार कार्यालय में जौत कुडर सिंह की पत्नी है. विद्यालय में दोपहर के समय मिड डे मिल खिलाने के बाद बच्चों को छोड़ दिया गया था. स्कूल के अधिकतर शिक्षकों की ड्यूटी मैट्रिक परीक्षा में होने के कारण शिक्षिका के अलावे अन्य दो शिक्षिकाएं ही स्कूल में थी. इसी बीच दो बाइक सवार मुंह बांधे स्कूल में घुसे. कार्यालय में बैठी शिक्षिका नमिता के सीने में गोली मार दी. तुरंत वहां से फरार हो गये. वारदात के समय स्कूल की दो अन्य शिक्षिकाएं बगल में अभिभावकों से बात करने गयी थी.

डायल 112 की महिला
बेतिया. पुलिस विभाग के डायल 112 दस्ते में तैनात महिला सिपाही खुशबू कुमारी की संदिग्ध हालत में मौत हो गयी. वह मुफरसिल थाना क्षेत्र के जयप्रकाशनगर आइटीआई कालोनी में किराये के मकान में स्थित अपने कमरे में फंदे से लटकती मिली. एसपी उषैंद्र नाथ वर्मा ने

कार्यालय जुगसलाई नगर परिषद, जुगसलाई

SHORT TERM EXPRESSION OF INTEREST (EOI NO. 03/2022-23)

जुगसलाई नगर परिषद अंतर्गत वित्तीय वर्ष 2023-24 में सभी बाड़ों (मुख्य बाग एवं नाली, रात्री कालीन सफाई एवं डोर टु डोर गारबेज कलेक्शन सहित) के साफ-सफाई कार्य के लिये सफाई मजदुर आपूर्ति हेतु इच्छा की अभिव्यक्ति आमंत्रित कि जाती है।

- विज्ञापनदाता का नाम :- कार्यपालक पदाधिकारी, जुगसलाई नगर परिषद।
- आवेदन बिक्री का स्थान :- जुगसलाई नगर परिषद कार्यालय।
- आवेदन बिक्री की तिथि :- 10.03.2023 से 11.03.2023 को 4.00 बजे अपराह्न तक।
- निविदा प्राप्ति का स्थान :- जुगसलाई नगर परिषद कार्यालय।
- निविदा प्राप्ति की तिथि एवं समय :- 14.03.2023 को अपराह्न 3.00 बजे तक।
- निविदा खोलने की तिथि एवं समय :- 14.03.2023 को अपराह्न 4.30 बजे।
- निविदा खोलने का स्थान :- जुगसलाई नगर परिषद कार्यालय।

क्र.सं.	कार्य	संख्या	प्रति सफाई कर्मी दर
01.	नगर परिषद के सभी बाड़ों में साफ-सफाई, झाड़ू लगाना, कुड़ादानों से कचड़ा उठाना, डोर टु डोर गारबेज कलेक्शन, लवारीश जानवर/मानव शव का निस्तरण इत्यादि कार्य।	70 अदद	

- नियम एवं शर्तें**
- नगर विकास एवं आवास विभाग, झारखण्ड सरकार, रांची में निबंधित संवेदक/निबंधित गैर सरकारी संगठन/निबंधित संस्थान इच्छा की अभिव्यक्ति के माग ले सकते हैं।
 - इच्छा की अभिव्यक्ति के साथ अग्रयन के रूप में ₹० 20,000.00 (बीस हजार रुपये) बैंक ड्रॉफ्ट/बैंकर्स चेक जो कार्यपालक पदाधिकारी, जुगसलाई नगर परिषद, जमशेदपुर के नाम से किसी भी राष्ट्रीयकृत बैंक में भुगतय हो जमा करना अनिवार्य होगा।
 - इच्छा अभिव्यक्तिदाता को इच्छा अभिव्यक्ति के साथ नगर विकास एवं आवास विभाग, झारखण्ड सरकार, रांची में / गैर सरकारी संगठन/ संस्थान निबंधन से संबंधित प्रमाण-पत्र, पैन कार्ड, अद्यतन आयकर प्रमाण-पत्र, पी.एफ. ई.एस.आई. प्रमाण पत्र की स्वअभिप्रमाणित प्रति संलग्न करना अनिवार्य होगा।
 - आवेदन उपलब्ध रहने पर ही विपत्र का भुगतान किया जायेगा। इस संबंध में किसी प्रकार का दावा मान्य नहीं होगा।
 - सफाई मजदुरों की संख्या आवश्यकता अनुसार घट बढ़ सकती है।
 - विशेश जानकारी कार्यालय से कार्यालय अवधि में अथवा आवेदन पत्र के साथ प्राप्त की जा सकती है।
 - एक या सभी इच्छा की अभिव्यक्ति को रद्द करने का अधिकार अधोहस्ताक्षरी को सुरक्षित होगा।

PR 290805 (Urban Development) 22-23 (D) कार्यपालक पदाधिकारी,
जुगसलाई नगर परिषद, जमशेदपुर।

जुगसलाई नगर परिषद का कार्यालय, जुगसलाई

SHORT TERM EXPRESSION OF INTEREST (EOI NO. 04/2022-23)

जुगसलाई नगर परिषद कार्यालय के कार्य सम्पादन हेतु सुयोग्य कर्मी यथा सहायक लेखापाल, सहायक -सह-कम्प्यूटर ऑपरेटर एवं Door to Door Garbage Collection हेतु सुपरवाइजर -सह-टैक्स कलेक्टर एवं चालक एवं बिजली मिस्त्री एवं सुस्ता गार्ड न्यूनतम मजदूरी दर पर आपूर्ति करने हेतु इच्छा की अभिव्यक्ति आमंत्रित की जाती है।

- विज्ञापनदाता का नाम :- कार्यपालक पदाधिकारी, जुगसलाई नगर परिषद।
- आवेदन बिक्री का स्थान :- जुगसलाई नगर परिषद कार्यालय।

कार्यपालक अभियंता एवं स्वच्छ

अति अल्पकालीन निविदा सूचना
06/2022-23

क्र.सं.	विभाग का नाम	विवरण
1.	विभाग का नाम	
2.	प्रयोजन का नाम	
3.	परिमाण-विपत्र बिक्री को अंतिम तिथि एवं समय	
4.	निविदा प्राप्ति की तिथि एवं समय	
5.	निविदा खोलने की तिथि एवं समय	
6.	परिमाण-विपत्र बिक्री का स्थान	
7.	निविदा प्राप्ति का स्थान	
8.	निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता	
9.	निविदा खोलने वाले पदाधिकारी का नाम एवं पता	
शुप	कार्य का नाम	
Solar WSS/ Handwash/ 01		Construction of 3 nos Solar Energy based mini water supply scheme with 5000 liter capacity HDPE water storage tank mounted on 3m high galvanized tubular steel structure staging with HYDT 165m depth in different school under D.W.& S. Division, Chaibasa for the year of 2022-23 (DMFT fund)

नोट :- परिमाण-विपत्र की राशि घट-...



Jamshedpur Notified Area Committee, Jamshedpur

New Kallmati Road, Sakchi-831001

E-mail ID - jnacjsr@gmail.com



Date-20.03.2023

(Corrigendum) E-Procurement Notice (Notice Inviting Tender)

This is to inform that Tender Submission Date and other related Date for Tender No:-18 (22-23) Dated: 20.02.2023, published in Newspaper **PR.NO- 290787 Urban Development (22-23) D**, is being revised due to unavoidable circumstances as follows

Sl. No	Particular	Details
-01	Last Date/Time for receipts of Bids Online	05.04.2023 at 5:00 PM
02.	Date of Receiving Hard Copy of Earnest Money & Cost of Tender Fee	06.04.2023 up to 5:00 PM at the Office of Special Officer, Jamshedpur
03.	Opening of Pre-Qualification /Technical Bids	Notified Area Committee, Jamshedpur.
04.	Opening of Financial Bids	08.04.2023 at 3:00 PM
05.	Name & Address of Officer Inviting Tender	Will be communicated later.
06.	Contact No. of Procurement Officer	Jamshedpur Notified Area Committee, Jamshedpur. +91 9431191356

All terms and condition will remain the same.

Note- Only e- tender will be accepted Further Details can be seen on website <https://jharkhandtender.gov.in>

PR 293350 Urban Development (22-23)_D

Special Officer
Jamshedpur Notified Area Committee, Jamshedpur

जमशेदपुर अधिसूचित क्षेत्र समिति का कार्यालय, जमशेदपुर-831001

अति अल्पकालीन पुनः ई0-निविदा आमंत्रण सूचना
(Through E-Procurement mode only-www.jharkhandtenders.gov.in)
NIT No-JNAC/epro- 22/2022-23

ग्रप सं0	कार्य की विवरणी	प्राक्कलित राशि (रु0 में)	परिमाण विपत्र का मूल्य (रु0 में)	कार्य समाप्ति की अवधि
1	सिदगोड़ा, जैप-6 के गेट नं. 1 से गेट नं. 3 तक सड़क (कालीकृत) का निर्माण।	2435500.00	5000.00	4 माह
2	सांकची, गुरुद्वारा बस्ती एवं मुशा सिंह बगान में विभिन्न सड़कों का निर्माण।	1433700.00	5000.00	3 माह

- ई0-निविदा प्राप्त करने की अंतिम तिथि एवं समय
 - वेबसाइट पर ई0-निविदा अपलोड करने की तिथि एवं समय
 - मुहरबंद लिफाफे में हार्ड कॉपी एवं बैक ड्राफ्ट आदि जमा करने की तिथि एवं स्थान
 - मुहरबंद लिफाफा (हार्ड कॉपी एवं बैक ड्राफ्ट आदि) खोलने की तिथि एवं स्थान
 - ई0-निविदा खोलने की तिथि एवं स्थान
 - ई0-निविदा आमंत्रण करने वाले कार्यालय का नाम एवं पता
 - ई-मेल पता
 - विज्ञापन दाता दूरभाष संख्या
 - ई0-निविदा दाता को निविदा के साथ वैध अवधि का नगर विकास एवं आवास विभाग का निबंधन प्रमाण पत्र, अद्यतन आचारण प्रमाण पत्र, पेन कार्ड, अद्यतन आयकर रिटर्न, जी0एस0टी0 निबंधन, अद्यतन जी0एस0टी0 रिटर्न की स्वअभिप्रेमाणित प्रति संलग्न करना अनिवार्य होगा।
 - निविदादाता द्वारा अपने निविदा के साथ संलग्न अभिलेखों के सही (Genuine/Correct) होने का मूल शपथ पत्र देना होगा।
- नोट- नियम एवं शर्त तथा अन्य विवरणी अधोहस्ताक्षरी के कार्यालय में किसी भी कार्य दिवस पर कार्यालय अवधि में या वेबसाइट www.jharkhandtenders.gov.in पर देखा जा सकता है।

- दिनांक-08.04.2023 को 3:00 बजे अपराहन तक।
- दिनांक-24.03.2023 को 5.00 बजे अपराहन।
- दिनांक-10.04.2023 को 3.00 अपराहन तक।
- जमशेदपुर अ0क्षे0स0 कार्यालय में।
- दिनांक-10.04.2023 को 4:00 बजे अपराहन में, जमशेदपुर अक्षेस सभागार में।
- दिनांक-11.04.2023 को 5.00 अपराहन।
- जमशेदपुर अ0क्षे0स0 कार्यालय में।
- जमशेदपुर अधिसूचित क्षेत्र समिति, जमशेदपुर।
- jnacjsr@gmail.com
- 0657-2423280

विशेष पदाधिकारी,

जमशेदपुर अधिसूचित क्षेत्र समिति, जमशेदपुर।

PR 293347 9Urban Development) 22-23 (D)

7. Raking of garbage layers by a long spike harrow operating in cross directions may be done as needed to pull out large rags, plastic, rubber, textiles etc.
8. Waste pickers or labour should manually pick out bulky waste like coconut shells, banana stems, tyres and rocks prior to screening for bio-mining. Store in separate heaps for sale or use.
9. Turn these windrow heaps once a week until no more volume reduction is observed in the heaps and no more heat is generated. If the garbage is stabilized, there will be no smell or leachate formation and the material will be dry enough for sieving.
10. ULB or its agency may deploy Trommels and/or Horizontal Screens or other types of screens for the purpose of screening. Screen the stabilized waste in a rotary screen or gravity screens of different size openings, preferably 35mm and 8mm. A fan can blow out the plastic fraction for use by recyclers. Compost
11. Appropriate numbers of excavators, backhoe loaders and workers will be required to execute the work.
12. The recyclables recovered from the bio-mining process should be sent for recycling as per the quality of the material, which should also be randomly sampled by an NABL lab and tested for heavy metals, salinity/electrical conductivity and leachability to ensure no environmental harm during use. FCO standards for pH and contaminants could be provisionally used as a benchmark. Non-Recyclable plastic material shall be sent for road making or to RDF units or cement plants. Initial cleaning of recyclable waste shall be done before it is transported for sale or disposal.
13. The recovered earthy fines shall preferably be used for landscaping or gardening or road medians within the Local Body or the site. The recovered soil can also be used as "Soil enricher" to develop green areas or by farmers.
14. The recyclables like plastic, glass, metals, rags and cloth recovered from the waste during screening shall be sorted out and preferably cleaned before sending to recycling industries or as RDF.
15. The heavy fractions may be sand and gravel usable for road shoulders or for plinth filling. Stones and concrete if any can be used for road sub-grade, or for crushing, recycling and reuse in the construction industry. The recovered construction and demolition waste recovered from the bio-mining process may be sent to a C&D processing facility if suitable for production of building materials.
16. In very old garbage layers with high debris content, most of the organic matter may have already been decomposed. Do a seed germination test to ensure it is stabilized. Add bio-cultures to fully stabilize it if heat is still generated in windrow heaps or volume reduction is observed. After 7-10 days of stabilization the waste can be taken up for screening.
17. Usually, the finest fraction will be organic matter plus fine soil, called 'bio-earth', which can be used as soil improver, especially for restoring alkaline or saline soils to fertility, or to grow some vegetation for erosion control. It is also useful as a

lawn subgrade cum drainage layer, or it can be used as organic manure in tree pits. The next coarser fraction will be gravel and coarse organics, which can be used for road and railway embankments the coarsest fraction may have a lot of combustibles (cloth etc.) which can be baled and supplied as Alternate Fuel Resources in cement kilns or boilers.

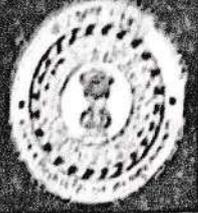
18. There may be some (maximum 5-10% of total) left over waste including lumps of heterogeneous nature. The waste may be soaked with leachate or hard and difficult to disintegrate. This waste can be sent to scientific landfill for disposal (near zero residues).
19. The recovered land from the bio-mining process shall be utilized for any purpose deemed appropriate. Ideally reclaimed space should be reused for waste processing, otherwise for alternate non-habitation uses.



टैगलाइन भा बनाया जाएगा।



कार्यालय, आदित्यपुर नगर निगम
(स्वास्थ्य शाखा)
कल्याणपुरी, आदित्यपुर इन्डस्ट्रियल एरिया, आदित्यपुर
e-mail: mcadityapur1@gmail.com



Request for Proposal / E – Procurement Notice

REQUEST FOR PROPOSAL NO. UDD/AMC/JUA/___/2021-22

Date: 29.09.2021

Request for Proposal are invited on behalf of ADITYAPUR MUNICIPAL CORPORATION (AMC), Jharkhand for work on DBOT basis from reputed and eligible companies / firm/ Consortium/Joint Venture: having sound Technical and Financial Capability for the following works:

No.	Description of Package	Estimated Capital & O&M Cost (Rs. in lac)	Earnest Money (Rs. in lac)	Tender Fee (Rs.)	Completion Period
1	Door to Door Collection, Transfer, Transportation, Developing and Operating an Integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility in municipal area as per SWM Rules 2016, for Adityapur Cluster (Adityapur, Jamshedpur, Jugsalai, Mango & Kopali) in Jharkhand, on a long-term Design, Build, Operate and Transfer (DBOT) basis for Municipal Solid Waste with 20 years O&M	5088.92 & 119740.23	51.00	25000/-	16 Month Construction & 20 Yrs. O&M
2	Issue of RFP		30.09.2021		
3	Date for downloading RFP		04.10.2021		
4	Last date for receiving queries		18.10.2021		
5	Pre-Bid meeting		18.10.2021		
6	Proposal due date		29.10.2021 By 5:00 PM		
7	Date of hard copy submission		01.11.2021 By 5:00 PM		
8	Opening of technical bid		02.11.2021 By 5:30 PM		
9	Official Inviting Tender	Additional Municipal Commissioner, Adityapur Municipal Corporation			
10	Mobile Number	9470148841, 7488840585, 8473868856			
11	E-mail	mcadityapur1@gmail.com			
11	Helpline Number of E-Procurement Cell	0651-2491232			

Only e-tenders are acceptable. Further details can be seen on website <http://jharkhandtenders.gov.in>

Sd/-

Additional Municipal Commissioner
Adityapur Municipal Corporation

PR 254148 Urban Development(21-22)#D



"ANNEXURE A9" -28-

निविदा समिति में Consortium of Cube Bio-energy Pvt Ltd : M/s MSGP Infratech PVT LTD : M/s Sudhakara Infratech PVT. Ltd द्वारा दिए गए Rate justification के आधार पर Negotiation पर वार्ता की गयी।

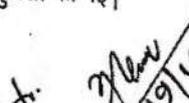
10. निविदा समिति द्वारा Rate justification/ Negotiation में समीक्षा के उपरांत Consortium of Cube Bio-energy Pvt Ltd : M/s MSGP Infratech PVT LTD : M/s Sudhakara Infratech PVT. Ltd द्वारा निम्न तालिका - III के अनुसार संशोधित दर पर सहमति दी गयी, जिसकी तुलनात्मक विवरणी निम्नवत है :

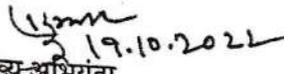
तालिका - III

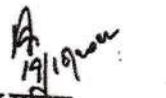
S.No.	Cost Head	Quoted Rate	Negotiated Rate
1	Capital Grant (Rs. in Lacs)		
2	Total Tipping Fee for 20 Yrs (Rs. In Lacs)	2870	2790
3	NPV of O&M cost for 20 years discounted at the rate of 16% (Rs. In Lacs)	18627.66	18388.71
		9214.84	6486.61
4	The Bidder Offering the overall financial support required from Government (Sum of NPV of Capital cost and + O&M cost)(Rs. In Lacs)	12084.84	9276.61
5	Sum of NPV of Capital cost and + O&M cost)(Rs. In Lacs) as per DPR	8434.73	8434.73
	Bid value % above/below	+43.27%	+9.98%

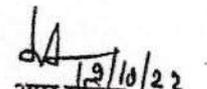
11. उक्त के आलोक में निविदा समिति द्वारा सम्यक विचारोपरांत (L1) न्यूनतम निविदादाता Consortium of Cube Bio-energy Pvt Ltd : M/s MSGP Infratech PVT LTD : M/s Sudhakara Infratech PVT. Ltd से दर वार्ता के दौरान प्राप्त सहमति पत्र जिसमें CAPEX की राशि ₹ 2790.00 लाख एवं OPEX की राशि ₹ 18388.71 लाख है, पर कार्य आवंटन हेतु संक्षम प्राधिकार से अनुमोदन प्राप्त करने की अनुशंसा की गई।

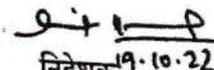

सहायक निदेशक
राज्य शहरी विकास अधिकरण


मुख्य अभियंता
RCD


मुख्य अभियंता
तकनीकी कोषांग, UD&HD


अवर सचिव
सोबन-सह-वित्त विभाग, झारखण्ड

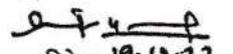

अपर सचिव
आंतरिक वित्तीय सलाहकार,
नगर विकास एवं आवास विभाग


निदेशक
राज्य शहरी विकास अधिकरण
नगर विकास एवं आवास विभाग

ज्ञापांक: SUDA/निविदा/निकाय/08/2021/UDHD.....1341.....

दि. 02/11/2022

प्रतिलिपि: अपर नगर आयुक्त - आदित्यपुर नगर निगम / कार्यपालक पदाधिकारी/ मानगो/ जुगसलाई एवं कपाली नगर निकाय / विशेष पदाधिकारी, जमशेदपुर एवं निविदा समिति के सभी सदस्यों को सूचनार्थ एवं आवश्यक कार्यवाई हेतु प्रेषित।


निदेशक
19.10.22



पत्रांक: SUDA/SBM/SWM/40/2018/.....29.....

झारखण्ड सरकार
नगर विकास एवं आवास विभाग
राज्य शहरी विकास अधिकरण

प्रेषक,

अमित कुमार, भा०प्र०से०

निदेशक।

सेवा में,

अपर नगर आयुक्त,

आदित्यपुर नगर निगम, झारखण्ड।

रांची/दिनांक: 05/01/2023

विषय: आदित्यपुर क्लस्टर अंतर्गत ठोस अपशिष्ट प्रबंधन योजना के संबंध में।

प्रसंग: निविदा समिति की बैठक की कार्यवाही ज्ञापांक 1341 दिनांक 02.11.2022

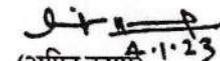
महाशय,

उपर्युक्त प्रासंगिक विषय के सम्बन्ध में कहना है कि आदित्यपुर क्लस्टर (आदित्यपुर नगर निगम, जमशेदपुर अधिसूचित क्षेत्र, मानगो नगर निगम, जुगसलाई नगर परिषद् एवं कपाली नगर परिषद्) में ठोस अपशिष्ट प्रबंधन योजना हेतु Concessionaire नियुक्ति सम्बन्धी आपके द्वारा उपलब्ध कराए गए दस्तावेजों के अनुसार राज्य स्तरीय निविदा समिति द्वारा न्यूनतम निविदादाता Consortium of Cube Bio-energy Pvt Ltd : M/s MSGP Infratech PVT LTD : M/s Sudhakara Infratech PVT. Ltd को L1 पाया गया। तदनुसार सम्बंधित एजेंसी को LOA निर्गत करने का निर्णय निविदा समिति द्वारा लिया गया है।

उक्त के आलोक में निविदा समिति की बैठक से सम्बंधित कार्यवाही की प्रति सलम करते हुए अनुरोध है कि (L1) न्यूनतम निविदादाता Consortium of Cube Bio-energy Pvt Ltd : M/s MSGP Infratech PVT LTD : M/s Sudhakara Infratech PVT. Ltd को अविलम्ब LOA निर्गत करने की कार्यवाही सुनिश्चित करने की कृपा करें।

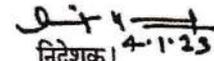
अनु:- बैठक की कार्यवाही।

विश्वासभाजन


(अमित कुमार) 05/01/23
निदेशक।

ज्ञापांक: SUDA/SBM/SWM/40/2018/.....29..... दिनांक: 05/01/2023

प्रतिलिपि: विशेष पदाधिकारी, जमशेदपुर अ०क्षे० स०/ कार्यपालक पदाधिकारी, मानगो नगर निगम, जुगसलाई नगर परिषद्, कपाली नगर परिषद् को सादर सूचनार्थ।


निदेशक। 05/01/23



कार्यालय, आदित्यपुर नगर निगम

(अभियंत्रण-शाखा)

कल्याणपुरी, आदित्यपुर इन्डस्ट्रियल एरिया, आदित्यपुर

E-mail: mcadityapur1@gmail.com

पत्रांक :

From,
Additional Municipal Commissioner
Nagar Nigam, Adityapur,
Kalyanpuri, Adityapur, Jamshedpur,
Jharkhand 831013

To,
Consortium of Cube Bio Energy Pvt. Ltd.
1. M/s Cube Bio-energy Pvt Ltd.
2. M/s Sudhakara Infratech Pvt. Ltd.
3. M/s MSGP Infra Tech Pvt Ltd.

Date:

Sub: - Letter of Acceptance for Door-to-Door Collection, Transfer, Transportation, Developing and Operating an Integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility in municipal area as per SWM Rules 2016, for Adityapur Cluster (Adityapur, Mango, JNAC, Jugsalai, Kapali) in Jharkhand, on a long-term Design, Build, Operate and Transfer (DBOT) basis for Municipal Solid Waste.

Ref.: RFP No. UDD/AMC/JUA/03/2021-22 Dated: 29.09.2021

Dear Sir/Madam,

This is to notify you that your bid submission for Door-to-Door Collection, Transfer, Transportation, Developing and Operating an Integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility in municipal area as per SWM Rules 2016, for Adityapur Cluster (Adityapur Nagar Nigam, Mango Nagar Nigam, Jamshedpur Notified Area Committee, Jugsalai Nagar Parishad, Kapali Nagar Parishad) in Jharkhand, on a long-term Design, Build, Operate and Transfer (DBOT) basis for Municipal Solid Waste, has been found as lowest and your negotiated rates as attached in Annexure 1 is hereby accepted by Adityapur Cluster.

You are hereby instructed to form a SPV company and submit the performance Security of a sum of Rs. 273.00 Lakhs (Rs. Two Crores Seventy-Three Lakhs only), in the format and amount detailed in Para 6.1 of Draft Concession Agreement within 21 days of issuance of this letter.

Yours Faithfully


Additional Municipal Commissioner
Nagar Nigam, Adityapur,

Letter No. 145 Dated 11/01/23

CC to,

Director SUDA :- For your kind reference and approval, please.

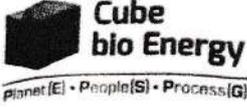

Additional Municipal Commissioner
Nagar Nigam, Adityapur,



आपकी भागीदारी, हमारी जिम्मेदारी, स्वच्छ आदित्यपुर, सुंदर आदित्यपुर



"ANNEXURE A12" - 31 -



CUBE BIO-ENERGY PRIVATE LIMITED
(CIN: U40107TZ2009PTC015674)

Office Address: Corporate Office Address: Plot No. 450 & 475, 5th Floor, KK Plaza, Ayyappa Society, Madhapur,
Hyderabad, Telangana - 500081, Email: info@cubebioenergy.co.in

Dated: 30/01/2023

To
Additional Municipal Commissioner,
Adityapur Municipal Corporation,
Adityapur.

Subject: M/s CUBE BIO ENERGY PVT LTD - Request to extension the time for submission of
Performance security - Reg.

Reference: Letter of Award - Letter 145, Dated: 11/01/2023

Respected Sir,

With reference to the above subject matter, Adityapur Municipal Corporation has issued Letter of Award for the project of Door to Door collection, Transfer, Transportation, developing and operating an integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility, in municipal area for Adityapur Cluster and we have received the LOA hard copy on dated: 12/01/2023.

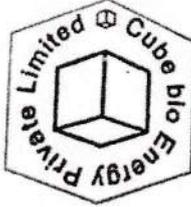
Further, as per the RFP tender terms and conditions we are ready to form a SPV company for above said project but due to some technical issues in MCA portal it will take another 10 days.

In this regard, we kindly requested you to allow for another 15 days time for submission of performance security to your good office.

Thank you.

For and on behalf of M/s. CUBE BIO ENERGY PRIVATE LIMITED

B UMAMAHESWARA REDDY
MANAGING DIRECTOR





कार्यालय, आदित्यपुर नगर निगम

(अभियंत्रण शाखा)

कल्पनापुरी, आदित्यपुर इन्डस्ट्रीयल एरिया, आदित्यपुर
e-mail : mcadityapur1@gmail.com



प्रेषक,

पत्रांक 292

अपर नगर आयुक्त,
नगर निगम आदित्यपुर।

सेवा में,

Consortium of Cube Bio Energy Pvt. Ltd.

- 1) M/s. Cube Bio-Energy Pvt. Ltd.
- 2) M/s. Sudnakara Infratech Pvt. Ltd.
- 3) M/s. MSGP Infra Tech. Pvt. Ltd.

दिनांक 01/02/23

विषय :

Door-to-Door Collection, Transfer, Transportation, Developing and Operating and integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility in Municipal area as per SWM Rules 2016 for Adityapur Cluster (Adityapur, Mango, JNAC, Jugsalai, Kapali) in Jharjhand, on a long-term Design, Build, Operate and Transfer (DBOT) basis for Municipal Solid Waste.

प्रसंग :

UDD/AMC/JUA/03/2021-22, Dated 29.09.2021 and Our Office LOA Letter No. 145 Dated 11.01.2023, Your Letter No. 0 Dated 30.01.2023.

महाशय,

उपर्युक्त प्रसंगाधिन विषयक के संबंध में कहना है कि कार्यालय पत्रांक 145 दिनांक 11.01.2023 द्वारा आपको उपरोक्त विषयक कार्य हेतु LOA निर्गत किया गया था, जिसमें आपको निर्देशित किया गया था कि एक SPV Company का निर्माण करते हुए Performance Security के रूप में कुल 273 लाख ₹0 जमा कराते हुए एकरारनामा करना सुनिश्चित करें। परन्तु अबतक आपके द्वारा उक्त कार्य नहीं किया गया है तथा राशि भी जमा नहीं की गई है।

अतः आपको पुनः निर्देशित किया जाता है कि एक सप्ताह के अन्दर SPV Company का निर्माण करते हुए Performance Security के रूप में 273 लाख ₹0 जमा कराते हुए एकरारनामा करना सुनिश्चित करें। साथ ही SPV Company का निर्माण से संबंधित अबतक कि गई कार्रवाई से संबंधित साक्ष्य/दस्तावेज उपलब्ध कराया जाए ताकि विभाग को वस्तुस्थिति से अवगत कराया जा सके।

विश्वासभाजन

अपर नगर आयुक्त
नगर निगम, आदित्यपुर

ज्ञापांक 292 / दिनांक 01/02/23

प्रतिलिपि:- निदेशक, राज्य शहरी विकास अभिकरण, नगर विकास एवं आवास विभाग को सादर सूचनार्थ।

अपर नगर आयुक्त
नगर निगम, आदित्यपुर



आपकी भागीदारी, हमारी जिम्मेदारी, स्वच्छ आदित्यपुर, सुन्दर आदित्यपुर



Office Address: Corporate Office Address: Plot No. 450 & 475, 5th Floor, K K Plaza, Ayyappa Society, Madhapur,
Hyderabad, Telangana – 500081.

Date: 06/02/2023

To
Additional Municipal Commissioner,
Adityapur Municipal Corporation,
Adityapur.

Subject: M/s CUBE BIO ENERGY PRIVATE LIMITED – Submission of Bank guarantee
for the ISWM project in Adityapur cluster – Request - Reg.

Reference: 1. Letter of Award – Letter 145, Dated: 11/01/2023.
2. TO letter date: 30.01.2023.

Respected Sir,

With reference to the above subject matter, Adityapur Municipal Corporation has issued Letter of Award for the project of Door to Door collection, Transfer, Transportation, developing and operating an integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility, in municipal area for Adityapur Cluster and we have received the LOA hard copy on dated: 12/01/2023.

Further, you have requested to submit the BG one week from 01/02/2023 vide letter 2nd cited above. Henceforth, we have applied the SPV company formation in MCA portal but its still pending in approval authority due to some technical problems in MCA portal and MCA portal screenshot herewith enclosed for your reference.

So, we are requested to allow for submit the Bank guarantee in the form of Demand Draft. After our company formation we will arrange the Bank guarantee as per the format given by you in tender document with our SPV company name, after submission of BG and we will take back our DD from your good office. Other wise, we kindly request you to allow the another 10 days for submission of Bank guarantee as per your required format.

Thank you

Regards

For M/s **CUBE BIO ENERGY PRIVATE LIMITED**


B UMAMAHESWARA REDDY
MANAGING DIRECTOR



F.No.10-56/2019-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 10th January, 2020

To,

Head - Environment Management
M/s Tata Steel Limited
Bombay House, 24 Homi Mody Street,
Mumbai - 400001, Maharashtra
E Mail: shubhanand.mukesh@tatasteel.com

Subject: Integrated Municipal Solid Waste Management Facility at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand by M/s Tata Steel Limited - Terms of Reference - reg.

Sir,

This has reference to your proposal No. IA/JH/MIS/126030/2019 dated 18.11.2019 submitted to this Ministry for seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of Terms of Reference (ToR) to the project 'Integrated Municipal Solid Waste Management Facility' at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand by M/s Tata Steel Limited was considered by the Expert Appraisal Committee (Infra-2) in its 47th meeting held during 26-27 December, 2019.

3. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above said meeting, are under:-

- (i) Tata Steel is proposing to set up an Integrated Municipal Solid Waste Management Facility to handle 400 TPD capacity of waste. This is in compliance to the provision of Municipal Solid waste management Rule 2016. The expected life of the facility will be 30 years.
- (ii) The Facility has been planned & designed to handle of Municipal Solid waste generated from command area. Proposed Facility is to be located at Village Begunadih, Tehsil Potka, District East Singhbhum. The site is located about 41 km away from Jamshedpur city.
- (iii) Presently there is a facility for making compost from bio-degradable waste collected from residential and commercial area but there is no organised facility for scientific & safe & eco-friendly, mechanism in place for segregation, collection, processing, transportation & disposal of non-biodegradable, non-recyclable, inert component of MSW generated in command area of Jamshedpur City.
- (iv) Site is about 04 km away from interstate boundary i.e. Jharkhand-Orissa interstate border. It is for this fact that as per stipulation of EIA Notification 2006, it is a category 'A' project.
- (v) The Facility proposes to segregate solid wastes at point of generation through placing green bins for bio - degradable solid, red for non- degradable non-recyclable solid waste and bag for non-biodegradable recyclable solid. Solid waste collected in green & red bin will be collected & transported to Facility. Bags will be given to self-help groups of Rag pickers (Vendors). Solid waste collected in green bins will be conveyed to compost plant (Existing). Solid waste collected in Red Bin along with street sweepings will be transported to proposed MSW Facility. After 3 years bio-degradable waste would be transported to the proposed facility where new composting plant would be developed.



(vi) Proposed land use pattern will be as follows:

S. No.	Land use pattern	Area (in Ha)
1.	Sanitary Landfill Area (Later to be developed as landscaped Green Park)	3.54
2.	Processing area	1.57
3.	Infrastructure (Office, WW, Weigh bridge, Work shop)	1.0
4.	Internal Road	1.0
5.	Greenbelt development area (Excluding above mentioned Green Cover)	3.2
6.	Land Reserved for Future Expansion	4.63
Total		14.95

(vii) Major Component of proposed facility are as follows:

- Pre- Sorting
- RDF Plant
- Compost Plant
- Bio-Methanation Plant
- Waste to Energy Plant
- Secure Landfill Site

- (viii) Bio- degradable solid waste will be composted. Non-bio-degradable solid will be compacted and transported to the Facility for further processing for disposal.
- (ix) Arrangements will also be made for segregation and collection of Municipal Solid Waste from Multi storied Flats, Commercial Establishments, Educational Institutions, Community areas, & from Fish/ Meat & Vegetable Markets.
- (x) It is proposed to create six transfer stations, for collection, compaction and transfer to the facility.
- (xi) The Entire Land required for the proposed facility (14.95 Ha), has been procured by the Proponent (M/s Tata Steel Ltd.) and is under its possession.
- (xii) Water demand has been estimated as 250 KLD.
- (xiii) Power requirement will be fulfilled by JSEB. Power required by the Facility will be 300 KWH.
- (xiv) The bio-degradable solid waste will be composted to the prescribed standard packaged and sold. Non-biodegradable, non-recyclable Solid waste will be disposed-off into SLF to be constructed in proposed MSW Facility.
- (xv) Estimated cost of Facility is Rs. 64 Crores.

4. The project/activity is covered under category 'B' of item 7(i) Common Municipal Solid Waste Management Facility (CMSWMF) of the Schedule to the EIA Notification, 2006, and requires appraisal at SEAC level. However, due to applicability of general Condition i.e. interstate boundary of Odisha which is at a distance of about 4.00 km from the project site, the proposal is appraised at Central level by sectoral EAC.

5. The EAC, in its 47th meeting held during 26-27 December, 2019, after detailed deliberations, recommended the project for grant of ToR as specified by the Ministry as Standard ToR in April, 2015 for the said project/activity and the following ToR in addition to Standard ToR for preparation of EIA-EMP report. As per the recommendation of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords ToR to the project 'Integrated Municipal Solid Waste Management Facility' at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand by M/s Tata Steel Limited for preparation of the Environmental Impact Assessment (EIA) Report and Environmental Management Plan

J. Bose



(EMP) with the following specific and general conditions in addition to Standard ToR provided at **Annexure**:

- (i) Importance and benefits of the project.
- (ii) A sensitivity analysis of the site shall be carried out as per the MoEF&CC criteria and form part of the EIA report.
- (iii) The EIA would include a separate chapter on the conformity of the proposals to the Municipal Solid Waste Management Rules, 2016 and the Construction and Demolition Waste Management Rules, 2016 including the sitting criteria therein.
- (iv) An integrated plan of operation including the segregation of wastes at the household level and its transportation to the site shall be submitted. List of waste to be handled and their source along with mode of transportation.
- (v) Details of various waste management units with capacities for the proposed project. Details of utilities indicating size and capacity to be provided. The EIA would give complete details of the Pre- Sorting, RDF Plant, Compost Plant, Bio-Methanation Plant, Waste to Energy Plant and Secure Landfill Site and its impact.
- (vi) The project proponents should consult the Municipal Solid Waste Management Manual of the Ministry of Urban Development, Government of India and draw up project plans accordingly.
- (vii) Waste management facilities should maintain safe distance from the nearby pond.
- (viii) Methodology for remediating the project site, which is presently being used for open dumping of garbage.
- (ix) Layout maps of proposed solid waste management facilities indicating storage area, plant area, greenbelt area, utilities etc.
- (x) Details of air emission, effluents generation, solid waste generation and their management.
- (xi) Requirement of water, power, with source of supply, status of approval, water balance diagram as per actual requirement, man-power requirement (regular and contract).
- (xii) Process description along with major equipments and machineries, process flow sheet (quantitative) from waste material to disposal to be provided.
- (xiii) Hazard identification and details of proposed safety systems.
- (xiv) Details of Drainage of the project up to 5 km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided.
- (xv) Details of effluent treatment and recycling process.
- (xvi) Action plan for measures to be taken for excessive leachate generation during monsoon period.
- (xvii) Detailed Environmental Monitoring Plan.
- (xviii) Report on health and hygiene to be maintained by the sanitation worker at the work place.
- (xix) Public hearing to be conducted and issues raised and commitments made by the project proponent on the same should be included in EIA/EMP Report in the form of tabular chart with financial budget for complying with the commitments made.
- (xx) A certificate from Wildlife Warden/forest Officer is to be submitted stating the conformity that the project site is not lying within any eco sensitive zone/area.

S. Bose



- (xxi) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- (xxii) Plan for Corporate Environment Responsibility (CER) as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May, 2018 shall be prepared and submitted along with EIA Report.
- (xxiii) A tabular chart with index for point wise compliance of above ToRs.

General Guidelines

- (i) The EIA document shall be printed on both sides, as far as possible.
- (ii) All documents should be properly indexed, page numbered.
- (iii) Period/date of data collection should be clearly indicated.
- (iv) Authenticated English translation of all material provided in Regional languages.
- (v) The letter/application for EC should quote the MoEF&CC File No. and also attach a copy of the letter prescribing the ToR.
- (vi) The copy of the letter received from the Ministry on the ToR prescribed for the project should be attached as an annexure to the final EIA-EMP Report.
- (vii) The final EIA-EMP report submitted to the Ministry must incorporate the issues mentioned in ToR and raised during public hearing. The index of the final EIA-EMP report, must indicate the specific chapter and page no. of the EIA-EMP Report where the specific ToR prescribed by Ministry. Questionnaire related to the project (posted on MoEF&CC website) with all sections duly filled in shall also be submitted at the time of applying for EC.
- (viii) Grant of ToR does not mean grant of EC.
- (ix) The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- (x) On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed ToRs (ToR proposed by the project proponent and additional ToR given by the MoEF&CC) have been complied with and the data submitted is factually correct (Refer MoEF&CC Office memorandum dated 4th August, 2009).
- (xi) While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF&CC Office Memorandum dated 4th August, 2009). The project leader of the EIA study shall also be mentioned.
- (xii) All the ToR points as presented before the Expert Appraisal Committee (EAC) shall be covered.

6. The above ToR should be considered for the project project 'Integrated Municipal Solid Waste Management Facility' at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand by M/s Tata Steel Limited, in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. The draft EIA/EMP report shall be submitted to the Jharkhand State Pollution Control



S. Bose

Board for conducting public hearing. The issues emerged and response to the issues shall be incorporated in the EIA report.

7. The project proponent shall submit the detailed final EIA/EMP prepared as per ToR to the Ministry for considering the proposal for environmental clearance within 3 years as per the MoEF&CC O.M. No.J-11013/41/2006-IA-II(I) (P) dated 08.10.2014.

8. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/ Laboratories including their status of approvals etc. vide Notification of the MoEF&CC dated 19.07.2013.

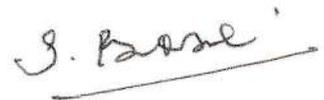
9. The prescribed ToR would be valid for a period of three years for submission of the EIA/EMP Reports.

10. This issues with the approval of Competent Authority.


(Dr. Subrata Bose)
Scientist F

Copy to:

The Member Secretary, Jharkhand State Pollution Control Board
H. E. C., Dhurwa, Ranchi - 834004, Jharkhand.





Annexure

7(i): STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR COMMON MUNICIPAL SOLID WASTE MANAGEMENT FACILITY (CMSWMF) AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- (i) The project should be designed based on the population projections as by Master Plan.
- (ii) Submit a 10 km. radius map (on survey of India toposheet) showing co-ordinates of project site, national highway, state highway, district road/approach road, river, canal, natural drainage; protected areas, under Wild Life (Protection) Act, archaeological site, natural lake, flood area, human settlements (with population), industries, high tension electric line, prominent wind direction (summer and winter), effluent drain, if any and ponds etc. should be presented and impacts assessed on the same.
- (iii) Examine and submit details of alternative technologies viz. RDF shall also be evolved.
- (iv) Examine and submit details of storm water/ leachate collection from the composted area.
- (v) Examine and submit details of monitoring of water quality around the landfill site. Water analysis shall also include for nitrate and phosphate.
- (vi) Examine and submit details of the odour control measures.
- (vii) Examine and submit details of impact on water bodies/rivers/ ponds and mitigative measures during rainy season.
- (viii) Submit the criteria for assessing waste generation. Any segregation of hazardous and bio-medical wastes.
- (ix) Submit a copy of the layout plan of project site showing solid waste storage, green belt (width & length, 33% of the project area), all roads, prominent wind direction, processing plant & buildings etc. should be provided.
- (x) Submit a copy of the land use certificate from the competent authority.
- (xi) NOC from local or nearest airport within 20 km and any flight funnel restrictions.
- (xii) Submit a copy of the status of ambient air quality and surface and ground water quality, soil type, cropping pattern, land use pattern, population, socio-economic status, anticipated air and water pollution.
- (xiii) Submit a copy of the topography of the area indicating whether the site requires any filling, if so, the details of filling, quantity of fill material required, its source and transportation, etc.
- (xiv) Examine and submit the details of impact on the drainage and nearby habitats/settlements (surroundings).



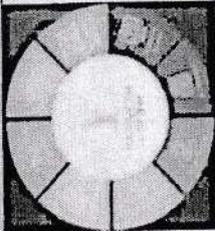
- (xv) Examine and submit the details of surface hydrology and water regime and impact on the same.
- (xvi) Examine and submit the details of one complete season AAQ data (except monsoon) with the dates of monitoring, impact of the project on the AAQ of the area (including H₂S, CH₄).
- (xvii) Submit a copy of detailed plan of waste management.
- (xviii) Submit the details of sanitary land fill site impermeability and whether it would be lined, if so details thereof.
- (xix) Examine and submit the details of impact on environmental sensitive areas.
- (xx) Examine and submit the details of rehabilitation/compensation package for the project effected people, if any.
- (xxi) Submit Environmental Management Plan and Environmental Monitoring Plan with costs and parameters.
- (xxii) Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- (xxiii) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- (xxiv) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- (xxv) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
- (xxvi) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "[http://moef.nic.in/Manual/Common Municipal Solid Wastes](http://moef.nic.in/Manual/CommonMunicipalSolidWastes)".



ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Chief Environment Management
Tata Steel Limited, Jamshedpur
Environment Management Department, Bishtupur, Jamshedpur, Bombay
House, 24 Homi Mody Street, Mumbai 400001, Purbi Singhbhum, Mizoram-
831001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/JH/INFRA2/410593/2022 dated 26 Dec 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC23A037JH170166
2. File No.	10-56/2019-IA.III
3. Project Type	New
4. Category	A
5. Project/Activity including Schedule No.	
6. Name of Project	INTEGRATED MUNICIPAL SOLID WASTE MANAGEMENT FACILITY
7. Name of Company/Organization	Tata Steel Limited, Jamshedpur
8. Location of Project	Jharkhand
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 13/02/2023

(e-signed)
Mr. Ashish Kumar
Scientist E
IA - (INFRA-2 sector)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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F. No. 10-56/2019-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan
JorBagh Road, Aliganj
New Delhi - 110 003
Dated: 13th February, 2023

To

M/s Tata Steel Limited
Environment Management Department
Main Steel Works, Bistupur
Jamshedpur-831001, Jharkhand
E-mail: tsj.cpcb@tatasteel.com

Sub.: Integrated Municipal Solid Waste Management Facility at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand by M/s Tata Steel Limited - Environmental Clearance reg.

Sir,

This has reference to above mentioned proposal No. IA/JH/INFRA2/410593/2022; received on 26.12.2022 online through PARIVESH Portal for seeking Environmental Clearance (EC) as per provisions under EIA Notification, 2006 as amended under Environment (Protection) Act, 1986.

2. The project/activity is covered under category 'B' of item 7(i) Common Municipal Solid Waste Management Facility (CMSWMF) of the Schedule to the EIA Notification, 2006, and requires appraisal at state level. However, general condition is applicable, as the state boundary of Odisha is at a distance of about 4.00 km from the project site. Accordingly, the project comes under category 'A' and requires appraisal at Central level by Sectoral EAC.

3. Accordingly, the abovementioned proposal for Environmental Clearance has been examined by the Expert Appraisal Committee (Infra-2) in its 100th meeting held on 11.01.2023.

4. The details of the project, as per the application form, documents submitted by the project proponent, and also as informed during the aforesaid meetings of EAC, are provided below for reference:

- (i) The project is new.
- (ii) The proposed project is located at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand. The site is located about 41 km away from Jamshedpur city. Co-ordinates of the project are Latitude: 22°31'4.00"N Longitude: 86°11'32.00"E.
- (iii) The capacity of the proposed Integrated Municipal Solid Waste Management Facility is 400 TPD. This is in compliance to the



provision of Municipal Solid waste management Rule 2016. The expected life of the facility will be 30 years and 10 years monitoring period post closure.

- (iv) The Project proposes to segregate solid wastes at point of waste generation through placing green bins for bio-degradable solid, white for non-biodegradable non-recyclable solid waste, blue bins for non-biodegradable recyclable solid, black bins for domestic hazardous waste and yellow bins for E waste. The hazardous waste collected from generation point is being handed over to the approved recyclers. Non-biodegradable recyclable waste is being handed over to Self Help Group identified by the proponent. Bio-degradable solid is being sent to existing composting plant.
- (v) The project site measures 14.95 ha. The entire land required for the proposed facility has been procured by the Proponent (M/s Tata Steel Ltd.) and is under its possession. Current land use type of the project site is 'barren land'. Proposed land use pattern of the project site is given below:

Sl. No.	Particulars	Area (ha)
1.	Processing Facility	0.9
2.	Sanitary Landfill	6.6
3.	Green Belt & Boundary	5.0
4.	Internal Road	0.5
5.	Infrastructure	1.0
6.	Land reserved for future expansion	0.95
Total		14.95

- (vi) Major Component of proposed facility are as follows:

- Pre- Sorting
- RDF Plant
- Compost Plant
- Bio-Methanation Plant
- Waste to Energy Plant
- Secure Landfill Site

Integrated Facility also included viz., Mechanism for Segregation, collection processing, transportation, disposal of non-biodegradable, non-recyclable, inert component of MSW generated.

- (vii) Capacity of the different processing units/disposal units is as follows:

Sl. No.	Items	Quantity (TPD)
1.	Composting Unit	150.00
2.	Bio-methanation	82.00
3.	RDF Plant	73.20
4.	Recyclable Plastic	16.00
5.	SLF	48.00
6.	C & D Waste	30.80
Total		400

- (viii) Bio-degradable waste collected from point of generation will be transported to existing composting plant. Non bio-degradable, non-



recyclable waste and residual from existing plant would be transported to proposed new site for disposal into sanitary land fill (SLF). Tata Steel Limited has an agreement with external agency to produce Refuse Dry Fuel (RDF) from combustible non bio-degradable solid waste. The proponent is also planning to set-up a bio-methanation unit within the existing composting plant. Hazardous solid waste will be handed over to authorised recyclers. Non bio-degradable recyclables will be handed over to the identified Social Entrepreneur group (SEG). There will be 8 transfer stations (Existing and New) within the command area for storage and transfer of solid waste collected in the city to the proposed facility.

- (ix) Total water requirement of the project is 70 KLD, which include 20 KLD of recycled water and 50 KLD of fresh water. Fresh water requirement shall be fulfilled by Groundwater sources.
- (x) Waste water Generation (KLD) (Including leachate from SLF if any) is 25 KLD and same will be treated in Leachate treatment plant. Treat waste water of 20 KLD will be recycled.
- (xi) Leachate generated SLF shall be collected and treated, treated waste water shall be utilized for green belt development vehicle washing & floor washing and the plant will be based on Zero discharge principle. No significant adverse impact will be on water environment.
- (xii) The area proposed for green belt development is 5 ha. Green belts will be developed all around the boundary of the landfill in consultation with State Pollution Control Boards or Pollution Control Committees
- (xiii) Total Power required of the project is 70 KWH. Power requirement will be fulfilled by JSEB. In addition, a DG set with the capacity of 100 KWH will be provided as backup power supply.
- (xiv) Roof top rain water harvesting is proposed as measures of water conservation.
- (xv) Earlier the project was granted Terms of Reference by the Ministry vide letter no. 10-56/2019-IA-III dated 10.01.2020 for preparation of EIA/EMP report and organization of public hearing.
- (xvi) Accordingly, baseline environmental data were generated for one complete season during October to December 2019 for preparation of EIA/EMP report and Public hearing was conducted on 25.09.2022 at Panchayat Bhawan, Village Janamdih, Block Potka, District East-Singhbhum under the chairmanship of Deputy Commissioner East-Singhbhum, Jharkhand.
- (xvii) Major queries raised by participants are pollution of ground water, lowering of ground water table, environmental pollution in the area, loss of vegetation, and road Accident on account of transportation of solid waste from city to the Facility site. In response, the proponent informed the following proposed action plan to address issues raised by the participants:

- Proponent informed that municipal solid waste will be treated in existing treatment facility at Jamshedpur. Only inert material



residual, generated in existing plant at Jamshedpur, would be disposed in land fill at the proposed site. At end of disposal of residuals, it will be covered by soil & plantation will be raised on the filled up area. The Facility will not generate many employments opportunity. However, preference will be given to local people for employment in the proposed Facility for employment opportunity arising in the facility. It was also assured that care would be taken not to affect identified land for, religious purposes in construction of Facility.

- Proponent would take up schemes for education, health care in this area under its CSR programme. A medical doctor will be deputed in the village for free consultation & also arrangement would be made for dispensing free medicine.

- (xviii) NBWL Clearance is not required.
- (xix) Forest Clearance is not required.
- (xx) CRZ Clearance is not required.
- (xxi) No court case is pending against the project.
- (xxii) The project site is not fall within the Critically Polluted Area.
- (xxiii) The project site is not lying within any eco sensitive zone/area.
- (xxiv) No tree cutting is involved.
- (xxv) Total estimated cost of project is Rs. 64 Crores. EMP Cost is Rs 2.76 Crores.
- (xxvi) Employment generation: The upcoming project will generate direct and indirect employment opportunities for the local people. The CMSWMF will create employment including skilled as well as semi-skilled staff directly or indirectly. The secondary employment in the form of providing services to the employed manpower will also be developed in the neighbouring villages.
- (xxvii) Benefits of the project: Improvements in the physical infrastructure, Improvements in the social infrastructure, Employment potential and other tangible benefits.

5. After detailed deliberation, EAC has noted that the project proposes to segregate municipal solid waste at point of generation, process it through composting, utilizing the nutrients produced through Reduced Derived Fuel (RDF), bio-methanation and sending the final inert material, expected to be about 15% of total waste material collected, to the now proposed site for final disposal. Total water requirement of the project is 70 KLD of which 50 KLD is fresh water, which shall be taken from the ground water source. The EMP presents effective mitigation measures at the total cost of Rs. 2.76 crores.

6. The EAC, based on the information submitted and clarifications provided by the Project Proponent and detailed discussions held on all the issues, has recommended the proposal for the grant of Environmental Clearance subject to specific conditions stipulated in its 100th meeting and

Proposal No. IA/JH/INFRA2/410593/2022



other Standard EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity, while considering for accord of environmental clearance.

7. Based on recommendations of EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance for Integrated Municipal Solid Waste Management Facility at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand by M/s Tata Steel Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the following specific and standard conditions:

A. Specific Conditions

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) Air pollution control device viz., gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bag-filter/ESP for removal of particulate matter; venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO₂, NO_x and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.
- (iii) No tree can be felled/transplanted unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concern Authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Where the trees need to be cut/transplanted with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut/nonsurvival of any transplanted tree) shall be done and maintained. While raising compensatory plantations it may be ensured that all the native species felled are replaced by the same native species to the extent possible while the non-native species may be replaced by any native species of choice.
- (iv) Project Proponent shall develop green belt in 5 ha of area as committed.
- (v) Project proponent shall implement rainwater harvesting from rooftop, paved areas and landscaping areas as committed.
- (vi) Project proponent should use LED Lamps and Solar panel as energy saving conservation in the project area.
- (vii) The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover



are desirable. Water intensive and/or invasive species should not be used for landscaping.

- (viii) Analysis of Dioxins and Furans shall be done through CSIR-National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
- (ix) Leachates to be collected and utilized within project after proper treatment. Proponent should submit the details regarding Leachate collection and treatment system to be installed to concerned Integrated Regional Office of the Ministry. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
- (x) Fresh water requirement shall not exceed 50 KLD during operational phase. Extraction of ground water shall be subject to the permission of Central Ground Water Authority (CGWA).
- (xi) Treated wastewater of 20 KLD shall be recycled within the premises as committed.
- (xii) No fresh water to be used except for potable use.
- (xiii) Six numbers of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board or State Pollution Control Committee/CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- (xiv) Ground water monitoring for Physico-Chemical parameters to be carried out and record maintained by providing piezometric wells along the flow channel (up and down).
- (xv) Ambient air quality monitoring shall be carried out in and around the landfill site at up wind and downwind locations.
- (xvi) The depth of the land fill site shall be decided based on the ground water table at the site to avoid contamination of the ground waters.
- (xvii) Environmental Monitoring Programme shall be implemented as per EIA report and guidelines prescribed by CPCB for hazardous waste facilities. Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.
- (xviii) The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- (xix) On line real time continuous monitoring facilities shall be provided as per the CPCB or State Board Directions.
- (xx) Scrubber water, leachate water or wheel wash shall be treated properly and recycled to achieve zero liquid discharge.
- (xxi) Gas generated in the Land fill should be properly collected, monitored and flared.
- (xxii) Pre-medical check-up to be carried out on workers at the time of employment and regular medical record to be maintained.



- (xxiii) Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or non-sudden release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- (xxiv) Rainwater runoff from the landfill area shall be collected and treated in the leachate treatment plant.
- (xxv) Adequate covering arrangement in site should be done to prevent the runoff of rainwater in the project premises.

B. Standard Conditions

I. Statutory compliance

- (i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
- (ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- (iii) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
- (iv) The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.
- (v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- (vi) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- (vii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- (i) The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate



these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (for projects involving incineration).

- (ii) As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bag filter/ESP for removal of particulate matter; venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO₂, NO_x and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.
- (iii) Analysis of Dioxins and Furans shall be done through CSIR-National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
- (iv) Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- (v) Gas generated in the Land fill should be properly collected, monitored and flared.
- (vi) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

III. Water quality monitoring and preservation

- (i) The project proponent shall install continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- (ii) Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- (iii) The depth of the land fill site shall be decided based on the ground water table at the site.
- (iv) Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated in the effluent treatment plant.



- (v) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- (vi) The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- (vii) All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
- (viii) Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.
- (ix) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
- (x) A certificate from the competent authority for discharging treated effluent/untreated effluents into the Public sewer/disposal/drainage systems along with the final disposal point should be obtained.

IV. Waste management

- (i) No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.
- (ii) The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- (iii) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- (iv) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.

V. Transportation

- (i) Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to prevent unwanted access.
- (ii) *Traffic congestion* near the entry and exit points from the roads adjoining the project site shall be avoided. Parking should be fully internalized and no public space should be utilized.
- (iii) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within



a 02 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 02 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

VI. Green belt

- (i) Green belt shall be developed in an area as provided in project details, with native tree species in accordance with Forest Department. The greenbelt shall inter alia cover the entire periphery of the project site.
- (i) Top soil shall be separately stored and used in the development of green belt.

VII. Public hearing and Human health/safety issues

- (i) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- (ii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (iii) Occupational health surveillance of the workers shall be done on a regular basis.

IX. Miscellaneous

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. (for projects involving incineration)
- (ii) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed (For projects involving only Landfill without incineration)
- (iii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government



who in turn has to display the same for 30 days from the date of receipt.

- (iv) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (v) The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/ conditions and/or shareholder's/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- (vi) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (vii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (viii) Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- (ix) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (x) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (xi) The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain (in case of incineration involved).
- (xii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project



- by the concerned authorities, commencing the land development work and start of production operation by the project.
- (xiii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (xiv) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (xv) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- (xvi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xvii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xviii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xix) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xx) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- (xxi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
8. The Environmental Clearance is being granted to M/s Tata Steel Limited for Integrated Municipal Solid Waste Management Facility at Village Begunadih, Tehsil Potka, District East Singhbhum, Jharkhand.
9. This issues with approval of the Competent Authority.

Ashish
13.02.2023
(Dr. Ashish Kumar)
Additional Director &
Member Secretary, EAC (Infra-2)



Copy to:

1. The Principal Secretary, Department of Forest, Environment and Climate Change, Jharkhand, Nepal House, Doranda Ranchi, Jharkhand -834002.
2. The Regional Officer, Integrated Regional Office-Ranchi, Ministry of Environment, Forest and Climate Change, 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002, Ranchi.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
4. The Member Secretary, Jharkhand State Pollution Control Board, H.E.C., Dhurwa, Ranchi-834004, Jharkhand.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/ Record File/ Notice Board/MoEF&CC website.

Ashish
13.02.2023

(Dr. Ashish Kumar)
Additional Director &
Member Secretary, EAC (Infra-2)

Validity unknown

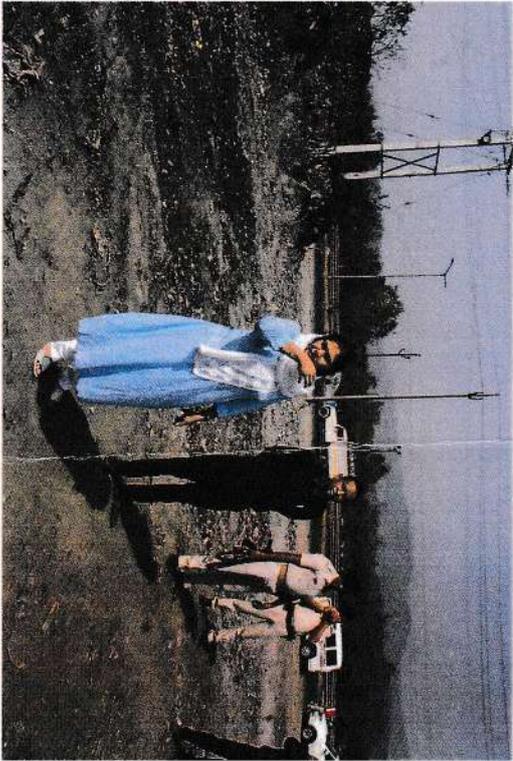
Digitally signed by Mr. Ashish
Kumar
Scientist E
Date: 2/13/2023 1:53:25 PM

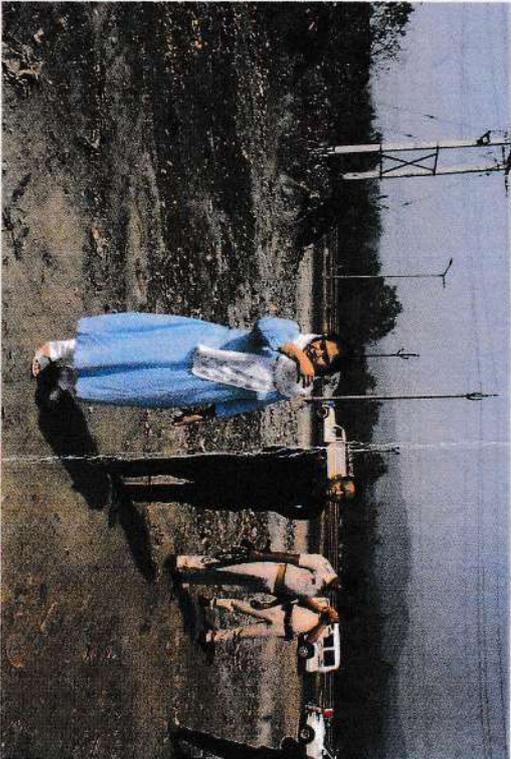
Proposal No. IA/JH/INFRA2/410593/2022
EC Identification No. - EC23A037JH170166 File No. - 10-56/2019-IA.III Date of Issue EC - 13/02/2023 Page 14 of 14



Site visit by Respondent No. 2 (Deputy Commissioner, East Singhbhum) on

27.08.2025





ABDUL HAMID MOLLA GOVT. OF INDIA
 NOTARY
 REGD. NO.
 9380/2011
 * KOLKATA *

ABDUL HAMID MOLLA GOVT. OF INDIA
 NOTARY
 REGD. NO.
 9380/2011
 * KOLKATA *

Before



After



Before



After



जिला दण्डाधिकारी एवं उपायुक्त का कार्यालय,
पूर्वी सिंहभूम, जमशेदपुर।
(विधि शाखा)

पत्रांक-...../विधि

प्रेषक,

उपायुक्त,
पूर्वी सिंहभूम, जमशेदपुर।

सेवा में,

Aishwarya Raiyashree
Advocate
NGT EZB, Kolkata

जमशेदपुर, दिनांक- /03/2023

विषय :- NGT O.A. No. 05/2023 (S.K. Upadhyay- Vrs. Jharkhand Pollution Contral Board & ors.) में प्रतिशपथ पत्र दायर करने के संबंध में।

महाशय,

उपर्युक्त विषयक वाद के संदर्भ में माननीय NGT EZB, Kolkata द्वारा पारित आदेश के अनुपालन में अधोहस्ताक्षरी/Respondents की ओर से माननीय NGT में प्रतिशपथ पत्र दायर करने हेतु Special Officer, Jamshedpur Notified Area Committee को प्राधिकृत किया जाता है।

अनुरोध है कि उक्त अनुमोदित तथ्य विवरणी के आलोक में प्रतिशपथ पत्र तैयार कर अधोहस्ताक्षरी/Respondents की ओर से माननीय NGT EZB, Kolkata में ससमय प्रतिशपथ पत्र दायर करवाने की कृपा की जाय।

विश्वासभाजन,

उपायुक्त
पूर्वी सिंहभूम, जमशेदपुर।

ज्ञापांक:- १९ (A) /विधि, दिनांक-.....23/03/2023.

प्रतिलिपि- विशेष पदाधिकारी, जमशेदपुर अधिसूचित क्षेत्र समिति, जमशेदपुर को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। निदेश है कि दिनांक-05.04.2023 के पूर्व Respondents/अधोहस्ताक्षरी की ओर से प्रतिशपथ पत्र दायर कराने की कृपा की जाय तथा उसकी एक प्रति (ओथ सहित) अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करेंगे।



उपायुक्त
पूर्वी सिंहभूम, जमशेदपुर।